

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr. M.P. No. 1107 of 2020

Shashi Kumar Ojha

... **Petitioner**

-versus-

1. The State of Jharkhand

2. The Divisional Forest Officer, Bokaro.

... **Opposite Parties**

CORAM : HON'BLE MR. JUSTICE ANANDA SEN
THROUGH VIDEO CONFERENCING

For the Petitioner : Mr. Rama Kant Tiwari, Advocate

For the State: Mr. Shekhar Sinha, Spl.P.P.

3/ 11.09.2020 The lawyers have no objection with regard to the proceeding, which has been held through Video Conferencing today at 11.00 a.m. They have no complain in respect to the audio and video clarity and quality.

This case was listed/supposed to be listed before the Lawazima Board for passing an order in respect of the defects, pointed out by the Office.

Considering the pandemic situation where the Court has minimized the footfall of the lawyers and their Clerks in the Court, this Court felt proper to get all the cases listed before this Court so that the defects can be looked into at this stage only. Thus, this case is listed today before this Court directly.

Counsel for the petitioner prays to ignore the defects and take up the matter on merits.

Accordingly, the defects are ignored for the present.

State is directed to file counter affidavit in this case within six weeks.

In the meantime, further proceedings in connection with Complaint Case No.602 of 2018 (Forest), pending in the Court of learned Judicial Magistrate 1st Class-cum-Additional Civil Judge (Jr. Division), Bokaro, so far as it relates to the petitioner, abovenamed, shall remain stayed.

(Ananda Sen, J.)